

IN THE HIGH COURT OF KERALA AT ERNAKULAM
PRESENT
THE HONOURABLE MR. JUSTICE A. BADHARUDEEN

Monday, the 25th day of May 2026 / 4th Jyaishta, 1948
IA.NO.1/2026 IN CONTEMPT CASE(C) NO. 908 OF 2025(S) IN WP(C) 25863/2020

APPLICANT/RESPONDENT IN CONTEMPT OF COURT CASE:

MOHAMMED HANISH I.A.S., PRINCIPAL SECRETARY,
INDUSTRIES DEPARTMENT, GOVERNMENT SECRETARIAT,
THIRUVANANTHAPURAM - 695 001.

RESPONDENT/PETITIONER IN COC:

KADAKAMPALLY MANOJ, S/O.KUTTAPPAN,
KADAKAMPALLY HOUSE, VADAKKEVILA POST,
KOLLAM - 691 010.

Application praying that in the circumstances stated in the affidavit filed therewith the High Court be pleased to dispense with the personal appearance of the applicant on 20/05/2026 and on all further days on which the captioned contempt case is posted.

This Application coming on for orders upon perusing the application and the affidavit filed in support thereof, this Court's order dated 18/05/2026 in COC and upon hearing the arguments of SPECIAL GOVERNMENT PLEADER for the applicant in IA/respondent in COC and of SRI.D.ANIL KUMAR, Advocates for the respondent in IA/petitioner in COC, the court passed the following:

ORDER

In view of the Division Bench direction to file a petition, petition filed by the respondent seeking exemption from personal appearance, ie, IA No. 1/2026 is allowed in part.

Personal appearance of the respondent stands deferred till 01/06/2026, and on that day, if there is no stay or other direction by the Division Bench, the respondent shall personally appear, without fail.

Post on 01/06/2026.

Sd/- A. BADHARUDEEN, JUDGE